Register with FSSAI, eatery owners & food vendors told

Officials of Health Dept inspect restaurants, roadside eateries

September 23: Officials of the Health Department inspected dhabas, restaurants and roadside eateries near Gol Diggi, railway station and adjoining areas today.

During their surprise visit, they found that a number of owners of dhabas, restaurants and roadside eateries were not registered with the Food Safety
and Standard Authority of India (FSSAI) and hadn’t applied for a licence.

The officials told them that it was mandatory to apply for the licence and to be registered with the FSSAI.

The officials further added that he food business operators, who were earning more than Rs 12 lakh annually, had to get the licence otherwise the authorities concerned would have to remove their food joints.

District Health Officer Rakesh Goyal, said, “The Union Government has started a campaign to spread awareness about the licence under the Food Safety and Standard Act 2006 among the eatery owners in the country.”

Goyal said, “Today, we visited eateries and roadside vends to make their owners aware of the norms to start the food joints in the city. It is unfortunate that a number of food joints are found running without a licence and are registered under the FSSAI.”

“The registration fee is only Rs 100. So, they do not have any excuse regarding the huge amount for the registration fee and the licence fee. Strict action will be initiated against the eatery owners if they are found without licence or not registered during the next visit,” he added.